

SHRIMATI SHANTA CHHETRI: In my second supplementary, I want to know whether the Ministry is going to introduce new laws or guidelines in regard to use of drones by private players. If so, the details thereof and if not, the reasons thereof.

MR. CHAIRMAN: Good.

SHRI HARDEEP SINGH PURI: Sir, the answer to the hon. Member to that question is, yes, we have already introduced Civil Aviation Regulation in 2018 and we will, in the coming months as we progress this and devise the ecosystem, be issuing more and more regulations to regulate the operation of drones.

MR. CHAIRMAN: Question No. 130. Shri Tiruchi Siva. He is not there. Answer is to be laid on the Table.

श्री जी. किशन रेड्डी: महोदय, मैं उत्तर सदन के पटल पर रखता हूँ।

MR. CHAIRMAN: Then we go to Question No. 131.

*130. [*The questioner was absent.*]

Arrests made with and without warrant in Delhi

*130. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of arrests made with warrant in Delhi during the last three years; and

(b) the number of arrests made without warrant in Delhi during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) The situations under which Police may arrest without warrant have been enumerated in extenso in Section 41(1) (Chapter-V) of The Code of Criminal Procedure, 1973 (CrPC). Section 41(2) of the Code also lays down the circumstances under which arrests cannot be made except under a warrant or an order of a Magistrate. Accordingly, CrPC clearly defines the situations under which arrests can be made with or without a warrant.

A statement depicting the arrests made with or without warrant, in accordance with the aforesaid provisions of CrPC in Delhi, as reported by Delhi Police, during the last three years and the current year (up to 31.05.2019), is as under:—

Year	Total number of arrests made with warrant	Total number of arrests made without warrant	Total number of arrests
2016	2539	100707	103246
2017	2307	121005	123312
2018	2665	121758	124423
2019 (up to 31.05.19)	1115	50433	51548

Targets under PMUY in Uttar Pradesh

*131. DR. ASHOK BAJPAI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- whether annual targets for providing gas connections under Pradhan Mantri Ujjwala Yojana (PMUY) were fixed for Uttar Pradesh;
- if so, the details thereof for last two years;
- whether targets were achieved accordingly; and
- if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) No State/UT-wise target has been fixed under Pradhan Mantri Ujjwala Yojana (PMUY). Government has set the target to release 8 crore LPG connections under PMUY. Year-wise connections released in the State of Uttar Pradesh are as under:—

Financial Year	Connections released
2016-17	55,31,159
2017-18	9,54,957
2018-19	64,76,981